

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 131  
**(IB)-1167(PB)/2019**

**IN THE MATTER OF:**

IFCI Ltd.

.... Applicant/petitioner

v.

ACCIL Hospitality Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 24.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Nusrat Hossain, Adv.

For the Respondent

Mr. Ajay Kumar, Adv.

**ORDER**

On account of appeal filed in the case of *Dr. Vishnu Kumar Aggarwal v. Piramal Enterprises Ltd.* (Company Appeal (AT) (Insolvency) No. 346/2018 & 347/2018 decided on 08.01.2019), and the same being under consideration of the Hon'ble Supreme Court we defer the order to 21.10.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**